

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 125
(CAA)-07(PB)/2019

IN THE MATTER OF:

Ankur Buildtech Pvt Ltd with Grovy India Ltd.

.... Applicant

Order under Section 230-232 of the Companies Act

Order delivered on 08.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Afnaan Siddiqui & Mr. P. Nagesh, Adv.

For the RD

Mr. C. Balooni, CP

For the ITD

Ms. Easha Kadian, Adv. for Ms. Lakshmi Gurung,
Standing Counsel for Income Tax department

ORDER

RD and OL have already filed their status report. However, Income Tax Department has filed status report with respect of transferor company no. 1 and time is sought for filing further report in respect of the other companies. The needful shall be done within three weeks with a copy in advance to the counsel for the petitioner.

List for arguments on 09.05.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)